

(c) Subscribers who did not get their new directories through the concerned distribution centres can obtain them from distribution centre at Eastern Court, New Delhi. Newspaper advertisements have been published to this effect in leading dailies.

(d) The amount of expenditure incurred, including that on staff, for Delhi telephone directory 1984 is nearly Rs. 1.09 crores.

(e) Printing of Delhi telephone directory is already carried out through private parties.

Supply of Arms by China to Pakistan, Bangladesh and Sri Lanka

2191. SHRI G. G. SWELL : Will the Minister of DEFENCE be pleased to state :

(a) whether China has been supplying arms to Pakistan, Bangladesh, Sri Lanka on a large and increasing scale;

(b) whether China has emerged as a major supplier of arms to third world countries and with it, is wielding increasing political clout; and

(c) whether Chinese arms are having an edge over western arms because of their durability and low cost ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) China is reported to be supplying arms to Pakistan and also to other countries in our neighbourhood.

(b) There are reports that China is exploring the world arms market for selling its equipment.

(c) The general level of Chinese military technology is not known to have an edge over western arms. However, some countries may purchase Chinese arms for considerations of their own.

Opening of Legal Hospitals

2192. SHRI R. ANNANAMBI : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether Government are aware of the urgency for opening legal hospitals in every District Head-quarter just like civil hospitals to provide legal aid to the weaker

sections and down-trodden; and

(b) if so, the action being taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARADWAJ) : (a) Yes, Sir.

(b) The Government has constituted a Committee for implementing Legal Aid Schemes under the Chairmanship of Shri Justice P. N. Bhagwati, a sitting Judge of the Supreme Court. The form of legal aid adopted by the Committee is of two types :—

(i) Court or litigation oriented legal aid; and

(ii) preventive or strategic legal aid. The Committee lays greater stress on preventive form of legal aid which can be compared to legal clinics or hospitals. The Committee has also been setting up Legal Aid Clinics in Universities and Law Colleges with a view to providing para-legal and preventive legal assistance to the poor. The question of enactment of suitable legislation is also under consideration of the Government.

Liberalised Licensing Procedures

2193. PROF. P. J. KURIEN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have liberalised the licensing procedures regarding setting up of industries and expansion of capacities; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) and (b) 25 industries have been delicensed for Non-MRTP/Non-FERA Companies subject to fulfilment of certain prescribed conditions. The Industrial undertakings engaged in the manufacture of any of these items will not require an Industrial licence and it will be enough if they register themselves with the concerned technical authority like

the Directorate General of Technical Development. Investment limits for small scale and ancillary industrial undertakings have also been raised to Rs. 35 lakhs and Rs. 45 lakhs respectively. Consequently, industrial undertakings whose investment in plant and machinery does not exceed Rs. 35 lakhs in the case of small scale units and Rs. 45 lakhs in the case of ancillary units, would not require an industrial licence. Government have also taken a decision to raise the limit of MRTP companies from Rs. 20 crores to Rs. 100 crores.

Apart from the recent liberalisation as mentioned above, the Government have already taken several steps to liberalise the licensing procedures and to ensure maximum utilisation of installed capacities. Some of the measures taken in this regard are the scheme of automatic growth, the scheme of regularisation of excess capacity in respect of certain selected basic and mass consumption industries, to treat exports as outside the licensed capacity, the scheme of 100% Export Oriented Units with facilities for duty exemption from import of capital goods etc., the scheme of re-endorsement of capacities based on the maximum production achieved during any of the previous five years, provision of incentives for setting up industries in 'No Industry Districts', provision of facilities for Non-Resident Indian investment and reservation of a large number of items for exclusive production in the small scale sector.

Bharat Heavy Electricals Limited

2194. SHRI RAM BHAGAT PASWAN : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether at least 30 persons visited foreign countries from Bharat Heavy Electricals Limited during the last one year and that large number of machinery had been imported by M/s. B.H.E.L. but that are lying un-used; and

(b) if so, the details of persons from BHEL and their designations who visited abroad and the details of imported machinery and capital goods lying unused in various units of BHEL ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMED KHAN) : (a) and (b) : BHEL has imported a large number of machinery, but these are not lying unused. Details of persons who visited foreign countries during the year 1984 are given in the statement laid on the table of the House. (Placed in Library. See No. LT—829/85)

(Translation)

Appointment of SC & ST Employees in Koyali Refinery

2195. SHRI C. D. GAMIT : Will the Minister of PETROLEUM be pleased to state :

(a) the total number of employees appointed to class I, II, III and IV posts separately from 1980 to 1984 in Koyali Refinery, Baroda;

(b) the number of Scheduled Castes and Scheduled Tribes who applied for all these posts and of those who were called for interview and the number of persons out of them who were given appointment;

(c) the reservation quota fixed for Scheduled Castes /Scheduled Tribes and the extent to which it has been filled up; and

(d) the reasons for not filling up their full quota and the time by which it will be done ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a) to (c) : A statement is laid on the table of the House.

[Placed in Library. See No. LT- 830/85]

(d) In Koyali Refinery, Baroda, 7% and 14% of the posts are reserved for Scheduled Caste (SC)/Scheduled Tribe (ST) candidates respectively. The number of SC candidates appointed has on the whole been more than the prescribed quota.

The main reason for backlog in ST categories is non-availability of requisite number of suitable ST candidates inspite of repeated recruitment efforts. Even after issuing a number of advertisements exclusively for STs, required number of suitable candidates were not available for filling